

**File No.Z-22019/01/2021-HR**

**Food Safety and Standards Authority of India**

(A Statutory Authority established under the Food Safety & Standards Act, 2006)

(HR Division)

**FDA Bhawan, Kotla Road, New Delhi-110002**

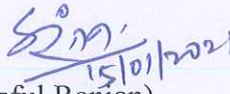
Dated 15 January, 2021

**NOTICE**

Reference direct recruitment advertisement No. D-02/2019 dated 26-03-2019. All concerned are hereby informed that a Writ Petition has been filed in Hon'ble High Court of Delhi against the selection of Assistant Director (Technical). The Hon'ble High Court of Delhi vide order dated 13 January, 2021 has passed the following order:-

“Any appointment made pursuant to the result dated 24-12-2020 with regard to the post of Assistant Director (Technical) shall be subject to the outcome of the writ petition.”

Copy of the Hon'ble High Court order dated 13-01-2021 is attached.

  
(Praful Ranjan)  
Deputy Director (HR)

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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **W.P.(C) 132/2021 & CM APPLs. 406/2021, 407/2021**

**DEVASTOTRA PODDAR & ANR.** ..... Petitioners  
Through: **Mr.Abhimanyu Walia, Adv.**

versus

**FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA &  
ORS.** ..... Respondents  
Through: **Mr.Aditya Singla, Mr.Sameer  
Chaudhary, Ms.Akanksha Mehta and  
Mr.Harsh Yadav, Advs. for R-1**

**CORAM:  
HON'BLE MR. JUSTICE V. KAMESWAR RAO**

**ORDER**  
% **13.01.2021**

This matter is being heard through video-conferencing.

**CM APPL. 407/2021**

Exemption allowed subject to all just exceptions.

The application is disposed of.

**W.P.(C) 132/2021**

Issue notice. Mr.Aditya Singla, learned Advocate, accepts notice for respondent No.1.

Let notice through all modes including whatsapp and e-mail be issued to the respondent Nos.2 to 17 returnable on February 12, 2021.

Counter affidavit be filed within one week. Rejoinder thereto, if any, be filed within one week thereafter.

CM APPL. 406/2021

Any appointment made pursuant to the result dated December 24, 2020 with regard to the post of Assistant Director (Technical) shall be subject to the outcome of the writ petition.

The application is disposed of.

V. KAMESWAR RAO, J

JANUARY 13, 2021/*bh*